The Bilaspur Commercial Corporation (Repeal) Act, 1960

Act 47 of 1960

Keyword(s):
Appointed Day, Corporation
THE BILASPUR COMMERCIAL CORPORATION (REPEAL) ACT, 1960

ARRANGEMENT OF SECTIONS

Sections:

1. Short title and commencement.
2. Definitions.

THE BILASPUR COMMERCIAL CORPORATION (REPEAL) ACT, 1960

(Act No. 47 of 1960)

An Act to repeal the Bilaspur Commercial Corporation Act, 2005 Bikrami and to provide for certain matters incidental thereto.

[18th December, 1960]

Be it enacted by Parliament in the Eleventh Year of the Republic of India as follows:—

1. **Short title and commencement.**—(1) This Act may be called the Bilaspur Commercial Corporation (Repeal) Act, 1960.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

2. **Definitions.**—In this Act, unless the context otherwise requires,—

   (a) "appointed day" means the date on which this Act comes into force;

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¹. *w.e.f.* 1-4-1961 (See G.S.R. 419, dated 1-4-1961, Gaz. of I, Part II, Sec. 3 (i), page 528).
(b) "Corporation" means the Bilaspur Commercial Corporation established under sub-section (1) of section 3 of the Bilaspur Commercial Corporation Act, 2005 Bikrami (Bilaspur Act I of 2005 Bikrami).


4. Consequential provisions.—On the dissolution of the Corporation,—

(a) all properties, funds and dues which are vested in, or realisable by, the Corporation shall vest, in and be realisable by, the Central Government; and

(b) all liabilities which are enforceable against the Corporation shall be enforceable only against that Government.

THE PUNJAB REORGANISATION ACT, 1966

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*Delimitation of constituencies*

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THE TENTH SCHEDULE
THE ELEVENTH SCHEDULE
THE TWELFTH SCHEDULE
THE THIRTEENTH SCHEDULE
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THE FIFTEENTH SCHEDULE
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